

FORM 24A

Form for filing application to Central Government

(Regional Director)

[Pursuant to sections 22, 25, 224(3), 224(7) and 297 of the Companies Act, 1956]

Form Language ☐ English ☐ हिन्दी

Note - All fields marked in * are to be mandatorily filled.

1(a). * Corporate identity number (CIN) of company or Form 1A reference number

(b). Global location number (GLN) of company

2(a). Name of the company

(b) Address of the registered office of the company

3.* Please indicate the purpose of the application

- ☐ Approval for entering into contract under section 297
- ☐ Appointment of auditor under section 224(3)
- ☐ Issue of license under section 25
- ☐ Removal of auditor under section 224(7)
- ☐ Rectification of name
- ☐ Others

Note: All applications u/s 25(1), 25(3) and 25(8) filed on or after 1st May 2011, shall be dealt by the office of concerned Registrar of Companies (RoC). File this form for application u/s 25(1) and 25(3) which shall be processed by the concerned RoC office. File Form 61 for application u/s 25(8) and pay the necessary fee through Pay Miscellaneous fee option on the Ministry website (www.mca.gov.in).

4. If others, then specify

5(a). CIN of company against which the application for rectification of name is being made

(b). GLN of company against which the application for rectification of name is being made

6. Date of annual general meeting (AGM) (DD/MM/YYYY)

7(a). Service request number of Form 23

(b). Date of filing Form 23 (DD/MM/YYYY)

(c). Date of passing special or ordinary resolution (DD/MM/YYYY)

8.* Details of application

Attachments

1. Memorandum of association (MoA)
2. Articles of association (AoA)
3. Declaration as per annexure V of Companies Regulation Act, 1956
4. Future annual income and expenditure estimates
5. Assets and liabilities statement with their estimated value as on seven days before making the application
6. Declaration by advocate of Supreme Court or High Court, attorney or pleader entitled to appear before a High Court, or a company secretary or chartered accountant in whole time practice that the MoA and AoA have been drawn in conformity with provisions of the Act
7. Details of the promoters and of the proposed directors of the company
8. A list of the names, addresses, descriptions and occupations of its directors and of its managers or secretary, if any, together with the names of companies, associations and other institutions, in which the directors of the applicant company are directors or hold responsible positions, if any with the descriptions of the positions so held
9. If association is already in existence, then last two years' accounts, balance sheet and report on working of the association as submitted to the members of the association
10. Statement of brief description of the work, if already done by the association and the work proposed to be done
11. Statement of the grounds on which application is made
12. If any of the above documents not in English or Hindi, then a translation of such document in English or Hindi
13. Copy of agreement containing particulars of contract
14. Copy of ordinary resolution
15. Copy of board resolution
16. Optional attachment(s) - if any

List of attachments

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Declaration

To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete.

☐ I have been authorised by the board of directors' resolution dated * (DD/MM/YYYY) to sign and submit this application.

☐ I am duly authorised to sign and submit this application.

To be digitally signed by

Managing director or director or manager or secretary of the company or applicant

For office use only:

eForm Service request number (SRN)

eForm filing date

(DD/MM/YYYY)

Digital signature of the authorising officer

This e-Form is hereby approved

This e-Form is hereby rejected

Date of signing

(DD/MM/YYYY)